

**Shri N. Sreekantan Nair:** That is not the attitude that the Speaker should take.

**Shri H. N. Mukerjee** (Calcutta Central): Sir, I did not expect it. It was rather ungracious of you to say that some Members wanted the money back. That was not the idea at all. You have already expressed your regret that perhaps by mistake or inadvertence you had requested only one member of the Committee instead of any other; or, you had not done it yourself. You have expressed your regret in regard to this matter and the matter should be left at that. But what you have said in regard to the return of the money is very graceless. I am very sorry that we have to hear it from your lips.

**Mr. Speaker:** Shri Mukerjee should also realise that the question of collection was referred to. Where was the need to refer to that? (Inter-ruption). This should not continue in this manner. I have already expressed that if it was a mistake, it was mine. Because he was a member of the Committee, he had been taking active interest and in helping me there, it was simply on that account that I asked him. There was nothing else.

**Shri Daji:** Other members were also there on the Committee.

**Shri N. Sreekantan Nair:** The Opposition ought to have been associated with it.

**Mr. Speaker:** I had been calling the meetings twice or thrice and there were only two Members who were coming to them.

**Shrimati Renu Chakravartty:** We are always in the House. When it is such an occasion, we would like to be associated.

**Shri D. C. Sharma** (Gurdaspur): The choice of Shri Raghunath Singh for presenting the portrait was most happy one.

**श्री मधु लिमये (मुंगेर):** क्या घाप तम्बीर के बारे में कहने देंगे ? मैं एक वाक्य कहना चाहता हूँ । इस तम्बीर में राष्ट्रीय झंडा इस ढंग से पृष्ठभूमि में लगाया गया है कि वह जमीन को छू रहा है ।

**अध्यक्ष महोदय :** श्री मनुभार्द शाह ।

**श्री मधु लिमये :** अध्यक्ष महोदय, क्या घाप इस बारे में कुछ नहीं सुनेंगे ? घाप मेरी बात तो मुन लीजिये ।

**अध्यक्ष महोदय :** मैंने मुन लिया है कि घापको इस बात पर एतराज है कि तम्बीर में झंडा जमीन पर लगा हुआ है ।

**श्री मधु लिमये :** तो फिर चित्रकार की मार्फत उस में तब्दीली की जाये ।

**अध्यक्ष महोदय :** यह मैं नहीं कर सकता हूँ कि झंडा बदल दिया जाये ।

**श्री मधु लिमये :** तो क्या लोक सभा के सेंट्रल हाल में राष्ट्रीय झंडे का प्रपमान होता रहेगा ?

12.19 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

**The Minister of Commerce (Shri Manubhai Shah):** Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of De-oiled Rice Bran (Quality Control and Inspection) Rules, 1966 published in Notification No. S.O. 969 in Gazette of India dated the 25th March, 1966.

- (ii) The Export of Cashew Kernels (Quality Control and Inspection) Rules, 1966 published in Notification No. S.O. 1023 in Gazette of India dated the 26th March, 1966.
- (iii) The Export of Steel and Steel Products (Inspection) Rules, 1966 published in Notification No. S.O. 1041 in Gazette of India dated the 30th March, 1966. [Placed in Library. See No. LT-6233/66].
- (2) (i) A copy of the Report (Part II) of the Study Team on the Import and Export Trade Control Organisation. [Placed in Library. See No. LT-6234/66].
- (ii) A copy of the Government Resolution publishing the decisions of the Government on the recommendations made in the above Report. [Placed in Library. See No. LT-6235/66].

#### ACCOUNTS OF COAL BOARD

**The Minister of Mines and Metals (Shri S. K. Dey):** Sir, I beg to lay on the Table a copy of Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1964-65, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-6236/66].

#### ANNUAL REPORT OF HINDUSTAN AERONAUTICS ETC.

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** Sir, I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619-A of the Companies Act, 1956:—

- (i) Annual Report of the Hindustan Aeronautics Limited,

Bombay for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6237/66].

- (ii) Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6238/66].

- (iii) Annual Report of the Mazagon Dock Limited, Bombay for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-6239/66].

#### ANNUAL REPORT OF PLANTATION CORPORATION OF KERALA LTD.

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** Sir, on behalf of Shri Mohammad Shafi Qureshi: I beg to lay on the Table a copy of the Annual Report of the Plantation Corporation of Kerala Limited, Kottayam for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c) (iv) of the proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6240/66].

12.19½ hrs.

#### RELEASE OF MEMBER

(SHRI A. K. GOPALAN)

**Mr. Speaker:** I have to inform the House that I have received today the